## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. No. 306/92

199

DATE OF DECISION 2-3-1992

Advocate for the Respondent (s)

Mr PK Muhammed

Advocate for the Applicant (s)

Versus

VA Kumaran, Superintendent of Respondent (s)

Post Offices, Kasargod Division,
Kasargod and another.

Mr V Krishnakumar, ACGSC

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman and

The Hon'ble Mr. AV Haridasan, Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement? Y-
- 2. To be referred to the Reporter or not ?  $\sim$
- 3. Whether their Lordships wish to see the fair copy of the Judgement?  $\bowtie$
- 4. To be circulated to all Benches of the Tribunal? M

## **JUDGEMENT**

## Sh SP Mukerji, V.C

The learned counsel for the respondents appeared before us and indicated that the impugned order dated 11.2.92 at Annexure-F calling upon the applicant to get himself medically examined by the Superintendent of Mental Hospital, Calicut has been withdrawn. In support of this, he was produced before us a copy of the communication dated 26.2.92 issued by the Superintendent of Post offices, Kasaragod Division by which the applicant was directed to report for duty at Srirampet SO forthwith. The learned counsel, however, states that he understands that the applicant has since reported for duty.

In this view of the matter, we feel the main reliefs cought by the applicant in this OA have been accorded to him.

In the circumstance, we dispose of this application only with a direction to the respondent that during the period counced by the impugued once for absence, the applicant should be treated as on duty for all purposes.

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There is no order as to costs.

(AV Haridasan) Judicial Member (SP Mukerji) Vice Chairman

2-3-1992